

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
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OA 195/2003

CORAM : Monday, this the 10th day of March, 2003.

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

J. Omana Amma,  
W/o late Thankappan Nair,  
Part-time Sweeper,  
Attakulangara, residing at -  
Kottaaruvil Veedu,  
T.C. 37/1766(1),  
Attakulangara P.O.

... Applicant

( By Advocate Mr. Vishnu S Chempazhanthiyil )

Vs

1. Sub Postmaster,  
Attakulangara P.O.,  
Thiruvananthapuram.
2. Senior Superintendent of Post Offices,  
Thiruvananthapuram North Division,  
Thiruvananthapuram.
3. Chief Postmaster General,  
Kerala Postal Circle,  
Thiruvananthapuram.
4. Union of India, rep. by its  
Secretary,  
Ministry of Communications,  
New Delhi.

... Respondents

( By Mr. C. Rajendran, SCGSC )

The application having been heard on 10.3.2003, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a part time Sweeper for the last 10 years is aggrieved that her working hours has been reduced and that her request for combination for duties has not been considered favourably by the competent authority. Therefore, she has filed this application for the following reliefs :-

- (1) Declare that the applicant is entitled to be considered for combination of duties in the light of Annexure A4 and direct the 2nd respondent to take action accordingly.

(2) Direct the 2nd respondent to consider and pass orders on Annexure A3.

(3) Direct the respondents to consider the applicant for engagement as part-time Sweeper, Thiruvananthapuram Fort Post Office on expiry of the present adhoc arrangement.

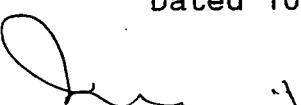
(4) Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.

(5) Award the cost of these proceedings.

2. When the matter came up for hearing on admission, Shri C. Rajendran, SCGSC took notice on behalf of respondents. The learned counsel for the respondents agreed that the application may be disposed of directing the 2nd respondent to consider Annexure A3 representation of the applicant and to give her an appropriate reply at the earliest.

3. In the light of above submission of the counsel for the respondents, the application is disposed of directing the 2nd respondent to consider Annexure A3 representation of the applicant and to give her an appropriate reply within a period of one month from the date of receipt of a copy of this order. No costs.

Dated 10th March, 2003.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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